

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 103

New IA/2906/ND/2024 in IB/98/ND/2023

IN THE MATTER OF:

KRSNA Home Products Private Limited

...

Applicant

Under Section 10 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. S. K. Verma, RP

For the Applicant : Mr. Ananvay Anandvardhan, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2906/ND/2024

This is an application filed under Sections 66 & 67 of the Insolvency & Bankruptcy Code, 2016 for directions against fraudulent or wrongful trading by the suspended Board of the Corporate Debtor. Issue notice to the respondents, returnable by 06.06.2024. Service be effected through all modes. Let steps be taken by the applicant and service affidavit be filed. Let reply be filed by the respondent within seven working days on receipt of the notice and copy of application. Rejoinder, if any, be filed within three working days thereafter. Let this matter be posted to 06.06.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)